

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

STARRED QUESTION NO:52
ANSWERED ON:04.12.2003
UNIFORM RULES FOR MULTIPLEX CINEMA HALLS
DAGGUBATI RAMANAIDU;SUKENDER REDDY GUTHA

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether a delegation of the Multiplexes Association of India met him to press for changes in cinema regulatory provisions;
- (b) if so, the difficulties experienced by them; and
- (c) the measures taken to draft a comprehensive model regulation applicable to all States in the country and the industry to ease rules?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI RAVI SHANKAR PRASAD)

(a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. 52 TO B ANSWERED ON 4-12-2003.

(a) to (c) A delegation of the Multiplex Association of India under the aegis of Federation of Indian Chambers of Commerce and Industry (FICCI) apprised this Ministry of the various issues concerning the Multiplex sector, mainly the difficulties caused due to archaic and disparate regulations, which hinder the growth of this sector. The Ministry has entrusted FICCI with the task of framing structured model cinema and cinema related regulations, which may cover the aspect of providing a healthy climate for multiplexes to operate, in order to ensure a uniform development pattern for the film sector.

Since `cinema` except `certification`, is a state subject, laws for the exhibition of films are enacted by the State governments. This Ministry has set up a Committee for Development of the Entertainment sector, which comprises representatives of various State Governments, to suggest a policy framework both at the Centre and in the States conducive to promoting the entertainment sector. In the recent most meeting of this Committee, held in October 2003, a sub committee has been constituted, comprising representatives of the States of Andhra Pradesh, Maharashtra, West Bengal and Haryana, President, Multiplex Association of India and a representative of the Ministry of I&B, which would examine inter alia the regulations formulated by FICCI, and submit recommendations to the Committee. The Committee's final recommendations will then be circulated to all State Governments for their consideration.

Apart from this, realizing that better exhibition infrastructure will promote the growth of the film sector, Government of India has offered a tax holiday for multiplexes set up outside municipal limits in the Budget for 2002 -03.